

**HIGH COURT OF SIKKIM
GANGTOK**

No. 56/ Judl./HCS.

Date:01/11/2021

C I R C U L A R

This is for information of all concerned that Office Order No. 162/Judl./HCS dated 19.08.2021 pertaining to listing of cases challenging vires of Statutes/Rules/Notifications to be heard by a Division Bench is revoked with immediate effect.

By Order,

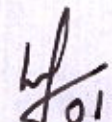
Sd/-
REGISTRAR GENERAL

Memo No.: 6388-95/Judl./HCS

Date: 03/11/2021.

Copy to:

1. The Addl. Registrar-cum-PPS to Hon'ble the Chief Justice.
2. The Addl. Registrar-cum-PPS to Hon'ble Judge.
3. The Private Secretary to the Hon'ble Judge.
4. The Advocate General, Government of Sikkim, Gangtok.
5. The President, Sikkim High Court Bar Association.
6. The President, Bar Association of Sikkim (High Court & Subordinate Courts).
7. The President, Namchi Bar Association, Namchi, South Sikkim.
8. Computer Cell for uploading in the Official website.
9. Guard file and file.


01.11.2021
REGISTRAR